

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

201. CP/298(MB)2023

**IN THE MATTER OF**

ETO Magnetic India Private Limited ... Petitioner

Section 66 of Companies Act, 2013

**Order Delivered on 26.06.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Adv. Avinash Khanolkar (PH)

For the Respondent: None present

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**ORDER**

**CP/298(MB)2023** - Learned counsel for the petitioner prays for a short adjournment to intimate the Nodal Officer of the Income Tax Department about the present petition. Let the Income Tax Department file appropriate response to the present petitioner. Adjourned to **31.07.2024**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Manish Tiwari/